

Per Tribunal

Fixed for AH
on 12.9.96

MB
198
for Dy Registrar

①

24) 12.9.1996.

None for the
parties.

Adjourned to 17/10/1996.

[Signature]
(B.S. Hegde)
M(3)

OS

10) 17.10.1996

None for the parties.

The applicant has
not acknowledged the notice
which has been issued for
informing the admission,
hearing date; therefore,
registered notice be issued
to the applicant.

Put up for admission
hearing on 12/12/1996

[Signature]
(P.P. SRIVASTAVA)
MCA

OS

Notice of
18/10/96
on 18/10/96
Appoint./Resp.

[Signature]
22/10/96

Dated: 12.12.96 (3)

Heard applicant in
person.

Issue notice to the
respondents to file reply
returnable on 23-1-97.

②

Notices issued to
Applicant/Respondents on

28.1.16/12/96

[Signature]
28/12/96

[Signature]
(B.S. Hegde)
M(3)

Dated: 24.1.97. (3)

None for the applicant.
Mr. Suresh Kumar for the respondents.

On 17.10.96 the applicant was sent registered notice to remain present and he remained present on 12.12.96. On 12.12.96 the matter was adjourned to 23.1.97.

As 23.1.97 was declared a holiday, a notice was issued that the matters listed on 23.1.97 will be heard on 24.1.97. Today the applicant is absent.

On the circumstances, the OA is dismissed in default of appearance of the applicant.

525.

mj.

MRE & FL

(M.R. Polkattu)

MLA)

Order to be attached to the applicant (s) on 4/2/97

Q
02/04/97

m.p. no.
for restoration.
along with
m.p. no
for condonation of
delay in filing for
restoration,
filed on

1316